

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1231/2013

New Delhi this the 28th day of November, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Hari Kishan
S/o Shri Pritam Singh
R/o H.No.B/161B, Sector-11
DLF, Faridabad (Haryana).
Applicant

(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Union of India through the General Manager
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager
Northern Railway, Delhi Division
State Entry Road, New Delhi.
3. The Divisional Personnel Officer
Northern Railway, DRM's office
State Entry Road, New Delhi.
4. The Sr. Crew Controller
Northern Railway Station
Tugalakhabad, New Delhi.

-Respondents

(By Advocates: Shri Kripa Shankar Prasad)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

When this matter was heard earlier, certain facts which are necessary for proper adjudication of this O.A. were not clear and, accordingly, we directed the learned counsel for the applicant to file an additional affidavit to bring the said facts on record. However, today, the learned counsel for the applicant submits that the applicant is not responding to his number of letters with regard to the said facts.

2. In the circumstances, the OA is dismissed for default and non prosecution. No costs.

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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